GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:3387 ANSWERED ON:10.08.2015 Petrol Pumps Amenities Chinnaraj Shri Gopalakrishnan;Girri Shri Maheish;Kumar Shri Ashwini;Malviya Prof. Chintamani;P. Shri Nagarajan

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has issued instructions to petrol/diesel pumps for construction of toilets under Swachh Bharat Abhiyaan and if so, the details of such facilities available in various retail outlets along with the criteria/standard prescribed for the purpose by Oil Marketing Companies (OMCs), State/OMC-wise;

(b) whether the Government has mandatory pollution under control certificates for getting petrol/diesel from various retail outlets and if so, the details thereof;

(c) whether the Government has permitted various petrol pumps to open retail shop and allow other commercial activities and if so, the number of such petrol pumps, State/UT-wise;

(d) whether the Government has set up any mechanism to raise the dealers commission and if so, the details thereof;

(e) whether the Government proposes to allot petrol pumps/gas agencies on compassionate ground to certain categories and unemployed youth and if so, the details thereof along with number of requests received and number of such retail outlets allotted/pending during the last three years and reasons of delay, if any; and

(f) the steps taken by the Government to provide safety at various petrol pumps/CNG station in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) : Yes, Madam. The Government has advised Public Sector Oil Marketing Companies (OMCs) in December, 2014 to revise the existing provision of Marketing Discipline Guidelines (MDG) – 2012 pertaining to provision of facilities including clean toilet (Male & Female) at Retail Outlets (ROs). Accordingly, the revised provision pertaining to availability of clean toilets has been classified under 'Major irregularity' and the penalty provisions have also been suitably amended by the OMCs. State/OMC-wise detail of number of ROs having toilet facility is at Annexure -I.

(b) : There are no mandatory pollution under control (PUC) norms prescribed by Government for getting petrol/diesel from the retail outlets in the country.

(c) : The Government has not restricted petrol pumps to open retail shops and to carry out commercial activities subject to these petrol pumps meeting the requirements of the Petroleum and Explosives Safety Organisation (PESO) regulations and state specific statutes and compliance for the commercial activities undertaken by them. State/OMC-wise detail of number of ROs having such facilities is at Annexure -II.

(d) : The prices of Petrol and Diesel have been made market determined with effect form 26.06.2010 and 19.10.2014 respectively. Since then, the OMCs have been deciding Dealer's Commission of Petrol and Diesel.

(e): Under the Guidelines for selection of Retail Outlets reservation has been provided for self/family members of Defence Personnel & Para Military Personnel/ Central/State Government and Central/ State PSU employees in case of incapacitation or death on duty respectively. In case of Rajiv Gandhi Gramin LPG Vitrak Yojna (RGGLVY), the selected distributors are in the age group of 21-45 years so that the youth in the rural areas get an opportunity to serve the society.

(f) : Retail outlets(ROs) are being set-up by the OMCs after getting necessary approvals from all Statutory Authorities including the Petroleum and Explosives Safety Organisation (PESO). While giving their approval, PESO ensures that the Safety and fire fighting norms as well as equipments prescribed under the Petroleum Rules / Explosives Rule are completely adhered to by the Oil Marketing Companies at their retail outlet. OMCs also impart training to the dealer / petrol pump attendants on a regular basis covering all safety aspects.
